



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

261

of 2004

Original Application No.....
Applicant (s) Ch. Shrinivas Rao..... Respondent (s) Urmila Dandekar.....

Advocate for Applicant (s) M/s N.R. Routray..... Advocate for Respondent(s).....

K.K. Das
S. Mehta

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

I.P.O. of 15/5/2004 filed.

For Registration.

On Memo

Sh
26/6/04

Request for direction ruling
pertains to disposal of
my application. No prejudice
is likely to be caused if
the matter is listed before
the regular DB after Vacant.

In view of court
orders, list the matter before
the Vacant Bench on
26/6/04.

26/6/04

REGISTER

26/6/04
Registrars

Order dated 2.6.2004

On being mentioned this matter has been
taken up.

Heard Shri N.R.Routray, learned counsel
for the applicant and Shri R.C.Rath, learned
Standing Counsel (on whom a copy of the O.A. has
been served) appearing on behalf of the
Respondents-Railways.

Applicant's father, while serving as
Driver under the Railways faced with an accident
and became cripple following to amputation of

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admireen & Jahan
order - copy served.

Bennu

28/6/04

Dr. dt. 2.6.04

copies of order
alongwith copies of OA
communicated to all
resps. and copies of
order prepared for
counsel of both sides

JH
23/6/04
SO

his right hand. In the said premises, although an alternative employment was to be made available to his father, he preferred to take retirement. In this background, in order to remove the distressed condition of the family an employment on compassionate ground was sought for by the present applicant as a measure of rehabilitation assistance. It is the case of the applicant that whatever informations were required by the Respondents-Department/Railways, have already been furnished by the applicant's family, but as yet he has not been favoured with any reply and in the circumstances the applicant has approached this Tribunal under Section 19 of the A.T.Act, 1985, for redressal of his grievance.

Having heard the learned counsel of both the sides, Respondents are directed to consider the grievances of the applicant/applicant's family (with a view to providing an employment, on compassionate ground, in favour of the applicant) and pass necessary consequential orders by the end of September, 2004.

With the observation and direction as made above, the O.A. is disposed of at the stage of admission. No costs.

Send copies of this order, along with copies of the O.A., to Respondents and free copies of the order be handed over to the learned counsel of both the sides.

MEMBER (JUDICIAL)

Seal
02/06/04